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(1)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

1.
+ ITA 819/2010

COMMISSIONER OF INCOME TAX
Through

..... Appellant
Ms. Sonia Mathur,
Advocate

versus

M/S. BHAG CHAND AJAY KUMAR
Through

..... Respondent
None

AND

8.
+ ITA 870/2010

COMMISSIONER OF INCOME TAX
Through

..... Appellant
Ms. Sonia Mathur,
Advocate

versus

M/S. BHAG CHAND AJAY KUMAR
Through

..... Respondent
None

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN



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ORDER
16.07.2010

CM 1056/2010 IN ITA 870/2010

Allowed, subject to all just exceptions.

ITA 819/2010 & 870/2010

We have heard Ms. Sonia Mathur, learned counsel for appellants.

Ms. Sonia Mathur fairly stated that the present controversy is covered by the decision rendered by the Apex Court in *Assistant Commissioner of Income Tax & Anr. vs. Hotel Blue Moon, (2010) 3 SCC 259*.

In view of the aforesaid, the present appeals stand dismissed *in limine*.

J. Manmohan
CHIEF JUSTICE

Manmohan
MANMOHAN, J

JULY 16, 2010

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